

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2123  
TO BE ANSWERED ON 02.08.2021**

**INSURED PERSONS OF ESIC AND EPFO IN ASSAM**

**2123. SHRI KRIPANATH MALLAH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the insured persons of Employees' State Insurance Corporation (ESIC) and Employees' Provident Fund Organisation (EPFO) within Assam;**
- (b) the details of the insured persons who lost their lives due to COVID-19 disease;**
- (c) whether the Government has announced major social security relief for dependents of workers who passing away due to COVID-19;**
- (d) if so, the details thereof; and**
- (e) the details of the number of persons covered under this relief within Assam so far?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (d): The total number of Insured Persons covered under the Employees' State Insurance (ESI) Act, 1948 in Assam is 281292 as on 31.03.2020.**

**The number of insured persons under Employees' Deposit Linked Insurance Scheme - 1976 (EDLI Scheme) within Assam is 655806 till June, 2021.**

**Contd..2/-**

**In order to provide help and succour to the families of the Insured Persons (IPs) who died due to COVID-19, Employees' State Insurance Corporation (ESIC) has on 03.06.2021 launched ESIC COVID-19 Relief Scheme. Under this scheme 90% of average wages of deceased Insured Person shall be paid to the eligible dependents of the Insured Person who died due to COVID-19. The Scheme is effective for a period of two years w.e.f. 24.03.2020. The eligibility conditions for relief under the scheme are:-**

- i. The IP who died due to COVID-19 disease must have been registered on the ESIC online portal at least three months prior to the date of diagnosis of COVID-19 disease resulting in his/ her death.**
- ii. The deceased IP must have been in employment on the date of diagnosis of COVID-19 disease and contributions for at least 70 days should have been paid or payable in respect of him/ her during a period of maximum one year immediately preceding the diagnosis of COVID-19 disease resulting in death.**
- iii. The spouse of the deceased IP/IW shall also be eligible for Medical care on depositing Rs 120/- every year.**

**Till 16.07.2021, total 1595 claims have been received out of which 453 have been sanctioned.**

**Further, the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 envisages benefits, namely (i) maintaining of Employees' Provident Fund accumulations, (ii) Employees' Pension Scheme (EPS) and (iii) Employees' Deposit Linked Insurance Scheme (EDLI). In order to provide relief to the dependents of workers who died during the period, the scheme of EDLI was amended providing for minimum assurance benefit of ₹2.5 lakh to eligible family members of deceased employees. In addition, the maximum insurance amount under EDLI Scheme, 1976 has been enhanced from Rs. 6 lakh to Rs. 7 lakh.**

**During April 2020 to June 2021, pension was granted to 50373 dependents of the deceased members who died due to Covid-19 or otherwise, amounting to Rs. 382.84 crore. Further insurance benefit was granted to 43632 dependents of the deceased members who died due to Covid-19 or otherwise, amounting to Rs. 1115.67 crore under EDLI.**

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**(e): Till 16.07.2021, 7 claims have been received in Assam from the dependants of the Insured Persons under the ESIC COVID-19 Relief Scheme.**

**The number of beneficiaries covered under EDLI and EPS in Assam are 355 and 1061 respectively during the period April 2020 till now.**

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